

No. 26598 Gaz.II(12G)

From

The Registrar General,  
High Court of Punjab and Haryana,  
Chandigarh.

To

1. All the District and Sessions Judges,  
in the State of Punjab
2. All the District & Sessions Judges,  
in the State of Haryana
3. The District & Sessions Judge,  
Chandigarh

Chandigarh, Dated the 22<sup>nd</sup> Nov'2024.

**Subject:-** Implementation of Judgments of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "All India Judges Association Vs. Union of India and Ors."

**Ref:** This Court's earlier letter Nos. 311.spl.Gaz-II(12G) dated 14.02.2024, 444-445.spl.Gaz-II(12G) dated 28.02.2024, 670-671.spl.Gaz-II(12G) dated 16.03.2024 and 761-762.spl.Gaz-II(12G) dated 23.03.2024, 1963-1964.spl.Gaz-II(12G) dated 03.08.2024, 1998-1999.spl.Gaz-II(12G) dated 08.08.2024 2201.spl.Gaz-II(12G) dated 09.09.2024 and 2335.spl.Gaz-II(12G) dated 27.09.2024.

Sir/Madam,

I am directed to refer you on the subject cited above and to inform you that the Hon'ble Committee for Service Conditions of the District Judiciary in its meeting held on 21.10.2024 has resolved as under:

1. **Guidance regarding Home Peon sought by District & Sessions Judge, Nuh (Grant of Home Peon Allowance for short period).**


Since the allowance is a monthly allowance and duration regarding which the grievance is raised is less than even one month, therefore, no further consideration is required.

2. **Clarification regarding Children Education Allowance sought by District & Sessions Judge, Rewari.**

The judgment of the Hon'ble Supreme Court in Writ Petition (Civil) No.643 of 2015 titled '*All India Judges Association Vs. Union of India and Ors.*' has provided for increase of house rent when the D.A. crosses 50 percent. However, increase in Children Education Allowance available to the Judicial Officers has not been made

subject to crossing of D.A. beyond 50 percent. Therefore, following the essence of the Judgment of the Hon'ble Supreme Court, it is clarified that enhancement of Children Education Allowance shall be available to the eligible Officers from the date when the rate of D.A. reaches 50 percent. Action be taken accordingly.

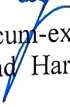
It is for your information and necessary compliance in the matter.

  
Registrar General-cum-ex-officio Secretary,  
CSCDJ, Punjab and Haryana High Court,  
Chandigarh

Endst. No. 2660/81/Genl Dated 22/11/2024

Copy of the letter is forwarded to the following for information and necessary action in the matter:-

1. The Member Secretary, Haryana State Legal Services Authority, Panchkula.
2. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.
3. The Legal Remembrancer & Principal Secretary to Govt. of Punjab, Chandigarh.
4. The Legal Remembrancer & Admn. Secy. to Govt. of Haryana, Law & Legislative Department, Chandigarh.
5. The Member Secretary, Punjab State Legal Services Authority, Punjab, S.A.S. Nagar.
6. Sh. Rajneesh Bansal, District & Sessions Judge (Retd.), Nodal Officer for day-to-day Redressal of Grievances.
7. The Member Secretary, Society for Centralized Recruitment of staff in Subordinate Courts (S.S.S.C.), Chandigarh.
8. The Legal Remembrancer-cum-Director Prosecution, Chandigarh Administration, Chandigarh.
9. The Member Secretary, State Legal Services Authority, U.T, Chandigarh.
10. The Director, Treasuries and Accounts, Government of Punjab, Chandigarh.
11. The Director, Treasuries & Accounts, Government of Haryana, Chandigarh.
12. The Registrar (Administration-II), Punjab and Haryana High Court, Chandigarh.
13. The O.S.D. (Gazette-II), Punjab and Haryana High Court, Chandigarh.
14. The Joint Registrar (General), Punjab and Haryana High Court, Chandigarh.
15. The Deputy Registrar (Accounts), Punjab and Haryana High Court, Chandigarh.

  
Registrar General-cum-ex-officio Secretary,  
CSCDJ, Punjab and Haryana High Court,  
Chandigarh